

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

(11)


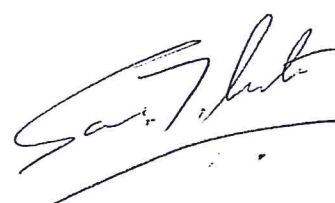
ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 08/02/2018 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/527/ (IB)/CB/2017
NAME OF THE PETITIONER(S) : ARUPPUKOTAI SRI JAYAVILAS LTD
NAME OF THE RESPONDENT(S) : SRI RENGHA CREATIVE APPARELS INDIA PVT LTD
UNDER SECTION : 9 RULE 6 OF INSOLVENCY & BANKRUPTACY CODE 2016

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

1	A. Shrivastava for B. Dhanaraj	Counsel for Operational Debtor	
2	SAM JAYARAJ HOUSTON FOR SARVADHAUMAN ASSOCIATES	COUNSEL FOR CORPORATE DEBTOR	

ORDER

Counsel for both the parties present. Last and final opportunity is given to the Corporate Debtor, either to pay substantial amount to the Applicant or to negotiate for revised terms and conditions for payment of the outstanding debt, failing which an appropriate order will be passed. Put up on **16.02.2018 at 10.30 AM.**

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(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)